GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5379 ANSWERED ON:06.09.2011 SEIZURE OF EXPLOSIVES Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details and number of cases reported regarding seizure of explosives in the country during the last three years and the current year, State-wise;

(b) the number of persons arrested and the action taken against them; and

(c) the measures taken by the Government to check such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): A statement made on the basis of available data is enclosed as Annexure.

(b) This information is not centrally maintained.

(c) The Explosives Act, 1884 and the Explosives Rules, 2008 have adequate provisions to bar illegal manufacture, import, export, transport, possession, sale and use of explosives. The Petroleum and Explosive Safety Organisation (PESO), Nagpur – under the Department of Industrial Policy and Promotion, has issued several instructions in recent times to ensure scrupulous following of the law by the users of explosives.